

12.32 hrs

## PAPERS LAID ON THE TABLE

Government's Decisions on ARC's Report  
on Economic Administration

THE DEPUTY MINISTER (SHRIMATI NANDINI SATPATHY): On behalf of Shrimati Indira Gandhi. I beg to lay on the Table a statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on 'Economic Administration': [Placed in Library. See No. LT-1538/69.]

Summary of conclusions in Report of  
Enquiry Committee on Film Censorship

SHRIMATI NANDINI SATPATHY: On behalf of Shri Satya Narayan Sinha. I beg to lay on the Table a copy of the Summary of conclusions contained in the Report of the Enquiry Committee on Film Censorship. [Placed in Library. See No. TL-1539/69.]

## Notifications under Export (Quality Control and Inspection) Act Textile Committee Act and Industries (Development and Regulation) Act

वैदेशिक व्यापार तथा पूति मन्त्रालय में उपमन्त्री (श्री चौधरी राम सेवक) : मैं निम्न-लिखित पत्र मन्ना पटल पर रखता हूँ :

- (१) निर्यात (किस्म नियंत्रण तथा निरीक्षण) अधिनियम, 1963 की धारा 17 की उपधारा (3) के अंतर्गत नारियल जटा रेशा (निरीक्षण) संशोधन नियम, 1969 की एक प्रति जो दिनांक 15 जुलाई, 1969 के भारत के राजपत्र में अधिसूचना संख्या एस० ओ० 2854 प्रकाशित हुए थे।

[Placed in Library. See No. LT-1540/69.]

- (२) वस्त्र समिति अधिनियम, 1963 की धारा 22 की उपधारा (3) के अधीन वस्त्र समिति (संशोधन) नियम, 1969, की एक प्रति जो दिनांक 14 जून, 1969 के भारत के राजपत्र में अधिसूचना संख्या जी एस आर 13 (अंग्रेजी संस्करण) और जी एस आर 1375 (हिन्दी संस्करण) में प्रकाशित हुए थे।

[Placed in Library. See No. LT-1541/69.]

- (३) उद्योग (विकास तथा विनियमन) अधिनियम, 1951 की धारा 18-क की उपधारा [2] के अधीन माडल मिल्स नागपुर लिमिटेड, नागपुर के प्रबन्ध के बारे में दिनांक 11 जुलाई, 1969 के भारत के राजपत्र में प्रकाशित अधिसूचना संख्या एस ओ 2839 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति।

[Placed in Library. See No. LT-1542/69.]

Correction of Answer to S.Q. No. 1684  
Re. Pensions to Widows of Soldiers Killed  
in War

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): In reply to a supplementary question arising from Starred Question No. 1684 answered by me on the 14th May, 1969, it was stated that children of Defence personnel would be admitted upto 60 per cent of the capacity of Military and Sainik Schools.

The correct position is that while children of Defence personnel can be admitted up to 60 per cent of the capacity of Military schools, in respect of Sainik Schools the reservation is only 33 per cent and not 60 per cent.

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order in regard to this item.....

MR. DEPUTY-SPEAKER: Let the hon. Member resume his seat now. When Shri Randhir Singh intervened and tried to refer to some controversial matter, I immediately stopped him because it was not fair to refer a Chief Minister's statement without proper notice, on the floor of the House. I must examine first and then only I can bring it up. Then, I had passed on to the statement to be made by Shri M. R. Krishna. Now, let us hear the statement to be made by Shri Vidya Charan Shukla and then I shall listen to the hon. Member.

SHRI S. M. BANERJEE: I would like to say something on the statement made by Shri M. R. Krishna. He has made a correction on 6th August, 1969 to an answer given on 14th May, 1969. This is a peculiar way of correcting statements or answers that corrections should be made after so many days or so many months. I would request you to reprimand the hon. Minister and ask him not to repeat this mistake in future.

MR. DEPUTY-SPEAKER: Delay should be avoided.

SHRI M. R. KRISHNA : I would like to explain it. This is very insignificant mistake, because we still admit up to 60 per cent, but there is no reservation. I did not want that there should remain even a small mistake. So, I have sought to make this small correction.

12.35 hrs.

#### STATEMENT RE. ATTACK ON HARIJAN LADY MLA IN BIHAR

THE MINISTER OF STATE ON THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): According to information so far available with the Government, Shrimati Bhagvati Devi lodged a complaint at the Barachatti police station of Gaya district that on July 31, 1969 while she was taking tea in a shop in village Bhadaiya a crowd of 50 young persons

assembled near the shop. Out of these one person teased her and threatened to assault her when she protested. He was, however, prevented by other people. When she came out on the road, again one other person threatened to beat her up. Other persons stopped him from doing so. A case under sections 353, 364 IPC was registered and investigations are in progress. The investigation is being supervised by senior police officers. Two persons named in the FIR are reported to be absconding and processes under sections 87-88 Cr. PC have been issued against them.

Shrimati Bhagvati Devi had also written to the Sub-Divisional Magistrate about this matter and the Sub-Divisional Magistrate on August 3, 1969 has initiated proceedings under sections 107-114-117 Cr. P.C. against the persons named in the complaint. Non-bailable warrants of arrest were issued by the Sub-Divisional Magistrate who also ordered that these persons should furnish *ad interim* bond of Rs. 5000/- each with five sureties each for good behaviour during the proceedings.

श्री मधु लिमये (मुंगेर) : एक बात मुझे भी कहनी है। राजनीतिक विरोधी दल जो हैं उन पर हमले होते हैं उन हमलों के हम लोग भी शिकार होते हैं। लेकिन यह मामला अलग है। यह एक महिला हरिजन विधायिका हैं। हरिजनों पर इन दिनों जो प्रत्याचार हो रहे हैं उनके बारे में हमको कुछ करना चाहिये। सरकार को आप कहें कि इसके बारे में कोई योजना बनाकर वह आग, राज्यों के गृहमंत्रियों और पुलिस मंत्रियों को बुलाये। इस तरह से कब तक हम बरदाश्त करेंगे। इसके बारे में मैं कुछ सफाई चाहता हूँ।

MR. DEPUTY-SPEAKER: I think the House fully shares the concern expressed by the hon. member. I am sure Government are also fully aware of it. Let us see. The hon. member is suggesting some serious measures to put an end to this state of affairs.

SHRI VIDYA CHARAN SHUKLA: Whatever is possible to be done in this Matter is being done.